

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 345 OF 2018 & IA NO. 1369 OF 2018**

**Dated: 21<sup>st</sup> January, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Avaada Non-Conventional Energy Private Limited .....Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Petitioner(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Siddhant Kohli  
Mr. Balaji Srinivasan for R-1, R-5 & R-7

**ORDER**

The learned counsel appearing for the Respondent No. 2, 4 and 7 submitted that they will file the reply during the course of the day after duly serving copy on the other side.

Submissions made by the learned counsel appearing for the Respondent No. 2, 4 and 7, as stated supra, are placed on record.

The learned counsel appearing for the Appellant is permitted to file rejoinder, if any, within four weeks' time i.e. on or before 20.02.2019 after duly serving copy on the other side.

List the matter for hearing **27.02.2019.**

**(Ravindra Kumar Verma)  
Technical Member**

mk/bn

**(Justice N. K. Patil)  
Judicial Member**